

LOK SABHA DEBATES

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LOK SABHA

Saturday, 3rd August, 1957

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

MOTIONS FOR ADJOURNMENT

SWEEPERS' STRIKE IN DELHI AND POLICE FIRING

Mr. Speaker: Has the hon. Home Minister anything to say about the adjournment motions?

The Minister of Home Affairs (Pandit G. B. Pant): The House will be relieved to learn that the sweepers' strike has been called off and everything is proceeding normally.

So far as the other matter is concerned, I regret that I have not yet received the report of the Additional District Magistrate. Perhaps I may get it in the course of the day. You may fix any time that may be convenient to the House for the discussion of any or all of these motions this afternoon. I have no objection to any.

Shri Narayanankutty Menon (Mukandapuram): There is one point to be brought to notice. The other day when the adjournment motion was tabled, you were pleased to direct the Home Minister that he should get the statement from the Magistrate concerned by Saturday. Now hon. Home Minister comes and says that it has not been possible to get a report from that particular officer. May we know what has happened to the

direction that you had given to the hon. the Home Minister, and why the report is not before us?

Mr. Speaker: That is exactly what he has said just now. The Magistrate has not been able to complete his investigation.

Shri Surendranath Dwivedy (Kendrapara): Press reports say that he has submitted the report.

Mr. Speaker: The Government will place it sometime during the day. All the same, I am admitting the first adjournment motion standing in the name of Shri Sadhan Gupta. I give my consent to it. It is a matter of importance, and the Government themselves are anxious that there should be a debate.

Therefore, those hon. Members who are in favour of the adjournment motion will kindly rise in their seats. I must see at least 50 persons standing.

Some hon. Members rose in their seats.

Shrimati Renu Chakravartty (Basirhat): What about the Congress Members?

Mr. Speaker: The motion will be taken up at 16-00 hours this afternoon.

Shri Ranga (Tenali): May I ask what is the range of the subject that we have to discuss in the evening?

Mr. Speaker: It is in the adjournment motion.

Shri Ranga: Not exactly the adjournment motion. There is a certain aspect of those happenings which is under investigation. There are other

[Shri Ranga]

things leading up to that particular happening. Which particular aspect is going to be discussed?

An Hon. Member: All aspects.

Mr. Speaker: I am not going to give a ruling in advance. All hon. Members have got the motion before them. If they speak irrelevently, I will pull them up.

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE

SWEEPERS' STRIKE IN DELHI AND
POLICE FIRING

Dr. Ram Subhag Singh (Sasaram): Under rule 197, of the Rules of Procedure and Conduct of Business in Lok Sabha, I beg to call the attention of the Minister of Home Affairs to the following matter of urgent public importance, and request that he may make a statement thereon:

The sweepers' strike in Delhi and the police firing on the 31st July 1957.

Mr. Speaker: I have allowed the adjournment motion. So far as this matter is concerned, this will also be discussed then. Therefore, it is unnecessary to make a statement.

Shri M. L. Dwivedi (Hamirpur): The hon. Minister has been pleased to say that the strike has been called off. May I know if Government have agreed to certain demands of the sweepers or there is any thing?.. (Interruptions).

Mr. Speaker: The subject of the motion is there, for discussion today.

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): What time?

Mr. Speaker: At 16-00 hours today. Under the rules, the debate will go on for 2½ hours and the question will be put at the end. The previous practice, during the time of the previous Government was different;

it could be talked out. Now the question has to be put under the rules.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, I rise to announce the order of Government business in this House for the week commencing Monday, the 5th August:

1. Consideration and passing of the Essential Services Maintenance Bill 1957. This Bill is set down for introduction today.

2. Discussion and voting of Demands for Grants in respect of the Ministries of transport and Communications, Information and Broadcasting, Rehabilitation, Steel, Mines and Fuel, and Works, Housing and Supply.

CORRECTION OF ANSWER TO
STARRED QUESTION NO. 636

The Minister of Commerce (Shri Kanungo): In the supplementaries to Starred question No. 636 in the Lok Sabha on the 30th May, 1957, a question was put by Shri Kodyan as to why the Union Public Service Commission was not consulted by the Khadi and Village Industries Commission when it took over the services of the employees of the All India Khadi and Village Industries Board. My answer to that question has been recorded as follows in the proceedings:—

"They were consulted at several stages. The services of most of the people to be recruited were of such a specialised nature and therefore, they were recruited by the Board itself. While taking over them, their services and terms were the same and the Union Public Service Commission were also consulted".

The correct position, however, is that the Khadi and Village Industries Commission is a statutory body set up